

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

TP No. 108/397-398/NCLT/AHM/2016 (New)
CP No. 76/397-398/CLB/MB/2015 (Old)


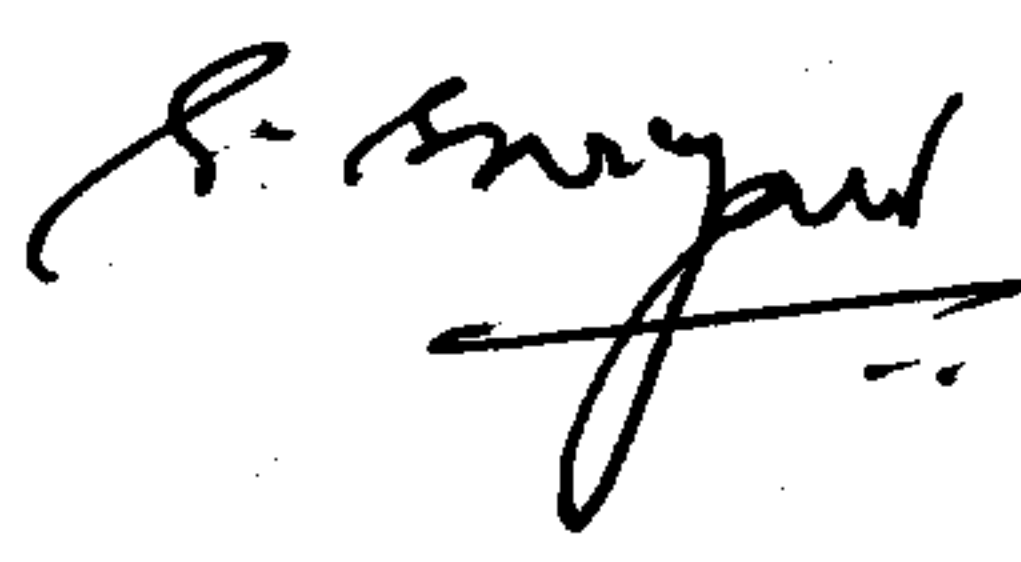
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.04.2017**

Name of the Company: Pinakin Kharwar
V/s.
Nagina Processors Pvt. Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DHIREN R. DAVE	PCS	Respondent	
2.	S. Suryanarayanan	Advocate	Petitioner	

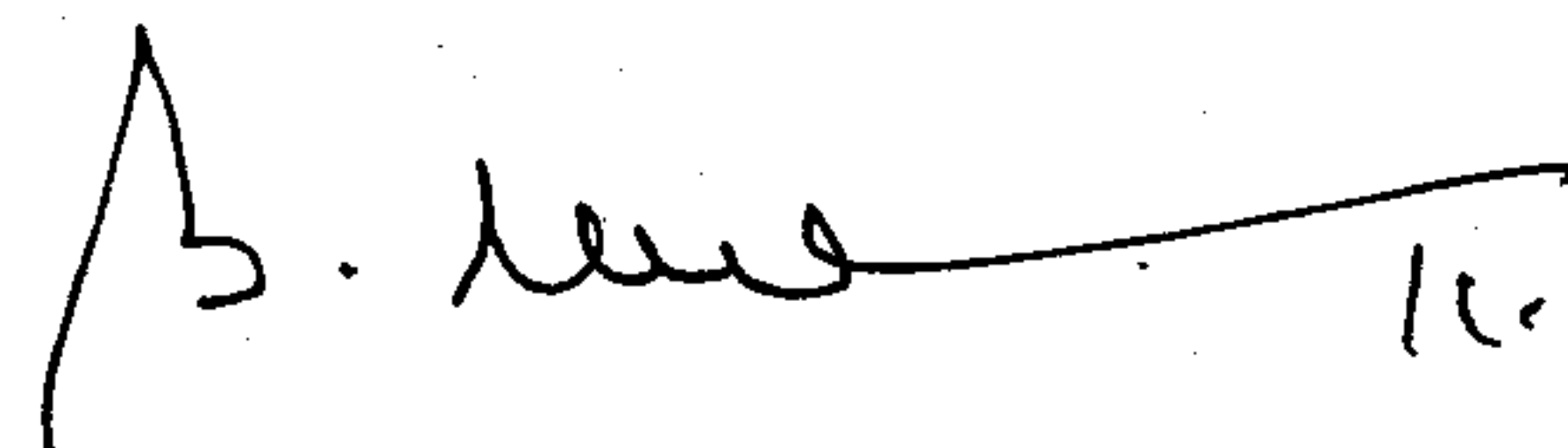
ORDER

Learned Advocate Mr. S. Suryanarayanan present for Petitioner. Learned PCS Mr. Dhiren Dave present for Respondent.

Heard arguments of Learned Counsel for Petitioner and Learned PCS for Respondent.

For further reply arguments of learned Counsel for petitioner.

List the matter on 25.04.2017


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 11th day of April, 2017.